

lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951 :—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1983 published in Notification No. G.S.R. 507 in Gazette of India dated the 16th July, 1983.
- (2) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1983 published in Notification No. G.S.R. 508 in Gazette of India dated the 16th July, 1983.
- (3) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1983 published in Notification No. G.S.R. 509 in Gazette of India dated the 16th July, 1983.
- (4) The Indian Police Service (Pay) Third Amendment Rules, 1983 published in Notification No. G.S.R. 510 in Gazette of India dated the 16th July, 1983.

[Placed in Library. See No. LT—6793/83]

Notifications under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, on behalf of Shri Janardhan Poojary, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R. 568(E) published in Gazette of India dated the 19th July, 1983 together with an explanatory memorandum regarding Notification No. 8-Customs dated the 8th January, 1981.
- (2) G.S.R. 569(E) published in Gazette of India dated the 19th July, 1983

together with an explanatory memorandum regarding exemption to pig iron from the basic customs duty and auxiliary duty in excess of 5 per cent ad valorem.

- (3) G.S.R. 573(E) and 574(E) published in Gazette of India dated the 22nd July, 1983 together with an explanatory memorandum regarding exemption to melton cloth when imported into India for the manufacture of tennis balls from the whole of the basic and auxiliary duties of customs leviable thereon.

[Placed in Library. See No. LT—6794/83]

12.20 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1983, agreed without any amendment to the Cantonments (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 9th May, 1983."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hindu Widows' Re-marriage (Repeal) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 1st August, 1983."

HINDU WIDOWS' RE-MARRIAGE (REPEAL) BILL

As passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Hindu Widows' Re-